

by providing financial assistance as per prescribed norms. 9 States have so far notified 180 Gram Nyayalayas.

Further, free legal services are provided under the Legal Services Authorities Act, 1987 to the poor and weaker sections of the society *viz.*, members of Scheduled Castes/ Scheduled Tribes, women, children persons with disability and persons in custody. For this purpose, Legal Services Authorities have been constituted at National, State and District level under the above Act.

#### **Misuse of PILs**

2538. SHRI AAYANUR MANJUNATHA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the details if the Public Interest Litigation (PILs) filed in the Supreme Court and various High Courts in the country;

(b) whether several people, organization and institutions file meaningless petitions in the name of PILs, if so, the details thereof; and

(c) whether Government takes/proposes to take action against such people or to put a check on these meaningless litigations, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD):

(a) to (c) The information is being collected and will be laid on the Table of the House.

#### **Manipulation in EVMs**

2539. SHRI GULAM RASOOL BALYAWI: Will the Minister of LAW and JUSTICE be pleased to state:

(a) whether manipulation in EVM is possible;

(b) if so, the details in this regard;

(c) whether complaints of manipulation in EVMs during the recent Lok Sabha poll were received; and

(d) if so, the details thereof and the action taken thereon?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD):

(a) No Sir.

(b) Does not arise.

(c) The Election Commission has informed that some cases of alleged technical malfunctioning/mishandling of EVMs were brought to its notice.

(d) the details of complaints and action taken thereon as provided by the Election Commission are as under :